

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

Item No. 102  
(IB)-1788(PB)/2018

**IN THE MATTER OF:**

Sarika Somvanshi & ors.

.... Applicant/petitioner

v.

M/s. R.S Stones Pvt. Ltd.

.... Respondent

**SECTION:**

**Under Section 7 of IBC(CIRP)**

**Order delivered on 08.06.2021**

**CORAM:**

**SH. R. VARADHARAJAN**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Ms. Nishi Chaudhary, Adv. for PNB.

For the respondent

Ms. Zinnea Mehta, Adv. for R-2.

Ms. Renuka Iyer Advocate for RP

**ORDER**

**IA/1679/2021:-** this is an application moved by the Resolution Professional seeking for the sharing of the CIRP cost as decided by the CoC which is required to be contributed by the 1<sup>st</sup> and 2<sup>nd</sup> Respondents impleaded in the Application. Further, it is brought to the notice of this Tribunal that the matter was taken up on the earlier occasion pursuant to the Order passed by the Hon'ble Delhi High Court in this regard.

It is brought to the notice of this Tribunal that in relation to this Application, pleadings are yet to be completed. Ld. Advocate for R1 and R2 who are appearing for the respective Respondent Institutions represent that in view of the Covid lockdown situation in both Delhi and Rajasthan, they are unable to contact the respective Respondents and obtain the instructions for preparation



of the reply to the application and file it before this Tribunal. In the circumstances, seeks for a week's time to file their reply.

Taking into consideration the urgency expressed by the Ld. Advocate for the Applicant and also taking into consideration the application has been filed only in relation to sharing of CIRP cost by the members of the CoC which the Respondents also seems to form part of subject to the application filed by the Punjab National Bank being R1 in the present application in IA/4734/2021 challenging the inclusion of UIT in the Committee of Creditors by the Resolution Professional.

In connection to this Application, Ld. Advocate for the Applicant in IA/627/2021 represents that the same may not have a bearing in relation to the disposal of IA/627/2021.

Taking into consideration of these representations, a last and final opportunity of three (3) days time is given to the respective Institutions /Respondents 1 and 2 to file their Counter/Reply, if any, within a period of three days from today.

Post this matter on **11.06.2021**.

Sd/-

(R. VARADHARAJAN)  
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)